

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)**

Original Application No. 439 of 2025

In the matter of

News Item titled "Radioactive contamination affects habitations in Punjab parliamentary panel urges urgent action" appearing in The Times of India dated 14.08.2025

INDEX

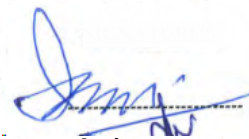
Sr. No.	Particulars	Page No.
1	Short reply of Er. Gurkaran Singh, Environmental Engineer/ Incharge Water laboratory, Punjab Pollution Control Board, Head Office, Patiala on behalf of Punjab Pollution Control Board	1-4
2	The list of 23 locations with Village name, District name, Habitation name, where CWPPs and IHPs have been provided is enclosed as Annexure-A .	5
3	The list of 09 locations with Village name, District name, Habitation name, where the work for installation of CWPPs is under progress is enclosed as Annexure-B .	6

4

VAKALATNAMA

7

Filled Through



Diwan Advocates
B-2, Defence Colony
New Delhi-110024
Mob:8826302589
Email: service@diwanadvocates.com

New Delhi
Date: 14.10.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)**

Original Application No. 439 of 2025

In the matter of

News Item titled "Radioactive contamination affects habitations in Punjab parliamentary panel urges urgent action" appearing in The Times of India dated 14.08.2025

Short reply by way of affidavit of Er. Gurkaran Singh, Environmental Engineer/ Incharge Water laboratory, Punjab Pollution Control Board, Head Office, Patiala on behalf of Punjab Pollution Control Board.

I the above-named deponent, do hereby, solemnly affirm and state as under:

RESPECTFULLY SHOWETH

- 1) That the above-mentioned Original Application has been registered by this Hon'ble Tribunal in exercise of Suo-Motu powers on the basis of the news item titled "Radioactive contamination affects habitations in Punjab parliamentary panel urges urgent action" appearing in The Times of India dated 14.08.2025.
- 2) That the deponent namely Gurkaran Singh is working as Environmental Engineer in the service of Punjab Pollution Control Board and is having the charge of Water Laboratory of the Board at Patiala. The deponent is well conversant with the facts of the case and is competent and authorized to swear and file the present short reply by way of affidavit on behalf of the Member Secretary, Punjab Pollution Control Board, Patiala i.e. respondent no. 1.
- 3) That the news item published in the Times of India on 14-8-2025 has been examined. It is mentioned in the news item that the Parliamentary Standing

Committee on Water Resources raised concern over the continued presence of uranium contamination in drinking water resources in Punjab and called for urgent short-term relief and long-term solutions to safeguard public health. It was further mentioned in the news item that as many as 32 habitations across 9 districts of Punjab are affected by uranium contamination. Out of the 32 habitations, 23 habitations have been provided with short term measures such as Community Water Purification Plants (CWPP) and Individuals Household Purifiers (IHP) according to the report of the committee. The committee has urged the Department of Drinking Water and Sanitation, Punjab to ensure that the remaining 10 habitations are covered at the earliest.

- 4) That after consideration of the matter, this Hon'ble Tribunal was pleased to pass an order dated 01.09.2025 thereby impleading the Punjab Pollution Control Board; Department of Water Supply and Sanitation Punjab; Department of Health and Family Welfare Punjab and Central Pollution Control Board as respondents in the case with direction to file reply.
- 5) That it is relevant to mention here that the Hon'ble Tribunal was pleased to make reference of order dated 20.01.2025 passed in O.A no. 10 of 2025 (in the order dated 01-09-2025 passed in the above mentioned case in O.A. no. 439 of 2025) to the effect that major chemical contaminants affecting ground water quality are fluoride and chromium, and Rajasthan and Punjab have reported the highest number of samples with Uranium concentration affecting 100 parts per billion. Anything over 30 ppb of Uranium is considered unsafe.
- 6) That it is relevant to mention here that the drinking water supply arrangement in the State of Punjab are being regulated and monitored by the Department of Water Supply and Sanitation. The Punjab Pollution Control Board has gathered information in this regard from the Department of Water Supply and Sanitation and it is informed that as on 25-9-2025, 32 habitations in the State are affected with uranium contamination. Short terms measures in the form of Community Water Purification Plants (CWPP) and Individual Household Purifiers (IHPs) have

been provided at 23 sites. The list of 23 locations with Village name, District name, Habitation name, where CWPPs and IHPs have been provided is enclosed as **Annexure-A**. At the remaining 09 uranium affected habitations, tenders have been allotted for the installation of Community Water Purification Plants (CWPP) by the State and the work is under progress. The list of 09 locations with Village name, District name, Habitation name, where the work for installation of CWPPs is under progress is enclosed as **Annexure-B**.

- 7) That the matter has been examined by the Board and it is observed that the 32 uranium affected habitations are located in the villages of the districts of Ferozepur, Fazilka, Hoshiarpur, Moga, Barnala, Malerkotla, Sangrur, Patiala and Fatehgarh Sahib of the State of Punjab. The said habitations are not affected by the industrial pollution as no such industry is located in the State of Punjab which may cause radioactive contamination in ground water.
- 8) That the Department of Water Supply & Sanitation, Punjab has also referred to the Minutes of Meeting dated 22-5-2023 issued by the Department of Drinking Water & Sanitation, National Jal Jivan Mission, Ministry of Jal Shakti, Government of India wherein, the State has been advised to setup community based uranium remediation plants where the value of uranium is found to be more than 60 ppb, as "The BARC team has informed that the current limit of 30 ppb for Uranium in water is rather ambitious and they advised the State team to set up Community based Uranium remediation plants where more than 60 ppb Uranium has been detected in the ground water samples".
- 9) That in the facts and circumstances of the case, no violation of the provisions of the Environment (Protection) Act, 1986 and Water (Prevention & Control of Pollution) Act, 1974 has been found to be involved.
- 10) That the reply given by the Department of Water Supply & Sanitation, Punjab may kindly be perused for appropriate adjudication of the matter.

11) That the deponent may kindly be allowed to place on record the present short reply by way of affidavit on behalf of respondent no.1 Punjab Pollution Control Board for kind consideration and appropriate orders.

Deponent



(Gurkaran Singh)

Date: 13/10/2025

Place Patiala (Punjab)

Environmental Engineer/Incharge Water Laboratory
Punjab Pollution Control Board, Head Office, Patiala

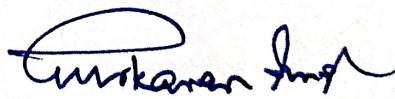
(On behalf of Punjab Pollution Control Board)

Respondent No.1

Verification

Verified that the contents of para no.1 to 10 of the above reply by way of affidavit are true and correct to my knowledge as derived from the official record. Para no.11 is prayer. No part of the above reply is false and nothing material has been kept concealed therein.

Deponent



(Gurkaran Singh)

Date: 13/10/2025

Place Patiala (Punjab)

Environmental Engineer/Incharge Water Laboratory
Punjab Pollution Control Board, Head Office, Patiala

(On behalf of Punjab Pollution Control Board)

Respondent No.1

Information available on GoI website <https://ejalshakti.gov.in/> under "Water Quality Progress":
Format C.17 A- List of 32 Quality affected Uranium Habitatlons (as on 24/09/2025) as per GoI Website

S. No	StateName	District Name	Village Name	Habitatlon Name	Short Term Measures
1	Punjab	Fazilka	Ganjuana	Shamshabad	IHP
2	Punjab	Hoshiarpur	Dholla	Dholla	IHP
3	Punjab	Hoshiarpur	Badla	Saunspur Patti	IHP
4	Punjab	Barnala	Patti Sohlan	Patti Sohlan	CWPP
5	Punjab	Barnala	Dhilwan Patlala	Dhilwan Patlala	CWPP
6	Punjab	Fatehgarh Sahib	Chehlan	Chehlan	CWPP
7	Punjab	Fatehgarh Sahib	Dharamgarh	Dharamgarh	CWPP
8	Punjab	Fatehgarh Sahib	Lakha Singh Wala	Lakha Singh Wala	CWPP
9	Punjab	Fazilka	Mumbe Ke	Nawan Mumbke	CWPP
10	Punjab	Fazilka	Lallo Wali	Turkan Wali	CWPP
11	Punjab	Fazilka	Chak Lakhwall	Chak Lakho Wali	CWPP
12	Punjab	Fazilka	Bahinani Wala	Simre Wala	CWPP
13	Punjab	Ferozepur	Rukna Mungla	Rukna Mungla	CWPP
14	Punjab	Ferozepur	Haraj	Haraj	CWPP
15	Punjab	Ferozepur	Jhanjian	Jhanjian	CWPP
16	Punjab	Ferozepur	Kahansinghwala	Kahan Singh Wala	CWPP
17	Punjab	Ferozepur	Bahawalpur	Bahawal Pur	CWPP
18	Punjab	Ferozepur	Beri Qadarabad	Beri Kadra Bad	CWPP
19	Punjab	Ferozepur	Maloke	Mallo Ke	CWPP
20	Punjab	Malerkotla	DULWAN	DULWAN	CWPP
21	Punjab	Moga	Sosan	Sosan	CWPP
22	Punjab	Sangrur	Ravidaspura Tibbi	Singhpura	CWPP
23	Punjab	Sangrur	Ugrahan	Ugrahan	CWPP

Information available on GoI website <https://ejalshakti.gov.in/> under "Water Quality Progress": Format C17 A

Status of 9 remaining Uranium Affected Habitations as frozen on GoI Website

S. No	StateName	District Name	Village Name	Habitation Name	Short Term Measures	Status of Mitigation Measure
1	Punjab	Fazilka	Mohammad Amlra	Mohamad Amlra	CWPP - Uranium (Tender already Allotted)	Work Under Progress
2	Punjab	Fazilka	Noor Mohammad	Noor Mohamad	CWPP - Uranium (Tender already Allotted)	Work Under Progress
3	Punjab	Fazilka	Salem Shah	New Salem Shah	CWPP - Uranium (Tender already Allotted)	Work Under Progress
4	Punjab	Fazilka	Chak Sotrian	Bastl Bawrian	CWPP - Uranium (Tender already Allotted)	Work Under Progress
5	Punjab	Fazilka	Chak Sotrian	Dhanl Chowdhri Chhanga Ram	CWPP - Uranium (Tender already Allotted)	Work Under Progress
6	Punjab	Ferozepur	Nau Baramad Sher Singhwala	Jhugge Mansa Singh	CWPP - Uranium (Tender already Allotted)	Work Under Progress
7	Punjab	Ferozepur	Boorwala	Jhugge Tallan Wale	CWPP - Uranium (Tender already Allotted)	Work Under Progress
8	Punjab	Moga	Pathangarh	Pathan Garh	CWPP - Uranium (Tender already Allotted)	Work Under Progress
9	Punjab	Patlala	Birdhano	Birdhano	CWPP - Uranium (Tender already Allotted)	Work Under Progress

VAKAATNAMA

NATIONAL GREEN TRIBUNAL FARIDKOT HOUSE COPERNICUS MARG,
NEW DELHI-110001

CASE NO. 439 OF 2025

In the matter of

News Item titled "Radioactive contamination affects habitations in Punjab parliamentary panel urges urgent action" appearing in The Times of India dated 14.08.2025

Short reply by way of affidavit of Er. Gurkaran Singh, Environmental Engineer/ Incharge Water laboratory, Punjab Pollution Control Board, Head Office, Patiala on behalf of Punjab Pollution Control Board.

I the above-named deponent, do hereby, solemnly affirm and state as under:

(herein after called the advocate/s) to be my/our Advocate in the above noted case authorize him:

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court, including High Court subject to payment of fee separately for each court by me/us.

To sign, file, verify and present pleadings, appeals, cross objections or petition for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of Fee for each stages.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings.

To deposit, draw and receive money, cheques, cash and grant receipt thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint or instruct any other legal practitioner authorizing him to exercise the power and authority hereby conferred on the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitutes in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/we undertake that I/we or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the Advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remains unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The Fee settled is only for the above case and above court. I/We hereby agree that once the fee is paid, I/We will not be entitled for the return of the same in any case whatsoever and if the case prolongs for more than three years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hands to these presents the contents of which have been understood by me/us on this day of, 2025

Accepted subjects to the terms of the fees.

ADVOCATE'S

SIGNATURE'S

J.H JAFRI-D/96/83

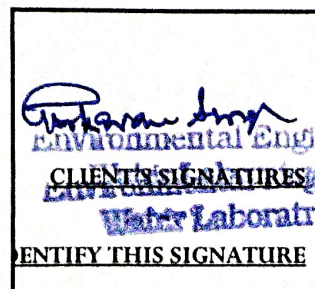
[Handwritten Signature]

PRERNA KAPOOR-D/1566/04

[Handwritten Signature]

KARAN SINGH-D/5514/20

.....
.....
.....



*Er. Gurkaran Singh
Environmental Engineer
Water Lab, P.P.B.*

